Order dated 01-07-2005.

Claiming leave salary, the Applicant (a retired Railway employee) has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985. By filing counter, the Respondents/Railways have disclosed that whatever due, on account of leave salary in favour of the Applicant had already been disbursed to him; which was contested by the learned Counsel for the Applicant. In the aforesaid premises, this case was heard in part and was kept to 01-07-2005 requiring the Railway administration to place materials to show that whatever leave salary due and admissible have already been paid to the Applicant; in a sense asking the Respondents to substantiate their stand taken in the counter.

In course of hearing of this case on different dates Mr.

P.C. Rath, Learned counsel appearing for the Respondents/Railways placed materials to substantiate the stand of the Respondents raised in the counter. In order to show that they were fair enough, the Respondents/Railways provided Xerox copies of the records/leave account of the Applicant to the Applicant/learned counsel appearing for the Applicant in court. Mr. Das, learned Counsel for the

12

Applicant took time to examine the materials and today he has fairly conceded that all the dues arising out of leave account of the Applicant had really been cleared up by the Respondents.

In the aforesaid premises, this Original Application is dropped. In the circumstances, there shall be no order as to costs.

MEMBER (JUDICIAL)